



Government of Jammu and Kashmir  
Housing and Urban Development Department.  
Civil Secretariat. Srinagar / Jammu

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Notification

Jammu, the 20<sup>th</sup> Feb, 2011

SRO 41 :- In exercise of the powers conferred by sub-section (2) of section 1 of the Jammu and Kashmir Municipal Ombudsman Act, 2010 (Act No. XX of 2010), the Government hereby appoints 1<sup>st</sup> day of February, 2011 as the date on which the said Act shall come into force.

By order of the Government of Jammu & Kashmir.

Sd/-

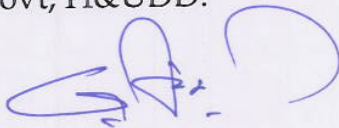
Principal Secretary to Government  
Housing & Urban Dev. Department.

No. LSG(J)20/2011

Dated: 2 - 02 - 2011

Copy to:-

1. Principal Secretary to HIS Excellency the Governor, J&K State.
2. Principal Secretary to Hon'ble Chief Minister, J&K State.
3. Commissioner Secretary to Govt, General Administration Department.
4. Secretary to Govt, Department of Law, Justice and Parliamentary Affairs.
5. Divisional Commissioner, Jammu / Kashmir.
6. Commissioner, SMC/JMC.
7. Director, Urban Local Bodies, Jammu/ Kashmir.
8. General Manager, Government Press, Jammu for publication in Govt. Gazettee.
9. Special Assistant to Hon'ble Deputy Chief Minister.
10. Special Assistant to Hon'ble MOS for Housing & Urban Dev. Department.
11. Principal Pvt. Secretary to Chief Secretary, J&K State.
12. Private Secretary to Principal Secretary to Govt, H&UDD.
13. Stock file/Notification File.

  
Deputy Secretary to Government,  
Housing & Urban Dev. Department.

